

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 926 of 2021

Jitendra Singh Vishen and anotherPetitioners

Through :- Mr. Prabhash Pandey and Mr. Tahir Husain
Farooqui
Mr. Bharat K. Srivastava, Advocates

v/s

State of U.P. and othersRespondents

Through :- Mr. Manish Goyal, Additional Advocate General
assisted by Ms. Akansha Sharma, Standing Counsel
Mr. Satyavrat Sahai holding brief of Mr. Sunil Dutt
Kautilya for Nagar Nigam, Prayagraj

CORAM : HON'BLE RAJESH BINDAL, CHIEF JUSTICE

HON'BLE J.J. MUNIR, JUDGE

ORDER

1. In compliance to the order passed by this Court on July 13, 2022, Mr. Manish Goyal, learned Additional Advocate General, has produced in Court a layout plan made by a private Land Surveyor Project Consulting Engineer. The manner in which the plan has been prepared does not satisfy the requirements. Apparently, he is not aware of the procedure how to prepare the layout plan and show the legends.
2. As to why a private Surveyor was engaged by the State is not known to the learned counsel for the State. Even as per the plan produced in Court, there are lot of constructions existing at different places in the Chandrashekhhar Azad park, earlier known as the Alfred Park and the Company Garden for which no explanation is available.
3. The place where Shahid Chandrashekhhar Azad laid down his life is not even pointed out in the plan.
4. Mr. Tahir Husain Farooqui, learned Counsel assisting the Court has pointed out that regularly news items are published in various newspapers in which reference has been made to some English Gazetteer mentioning that Colonel Neill had hanged about 640 Mewatis in three

hours and forty minutes. A total of 6,746 people were killed.

5. It was submitted that the copies of the aforesaid Gazetteer are available in the Public Library Allahabad, Government Museums and the Public Library at Nainital.

6. Learned Counsel, who are assisting the Court in the present PIL may also carry out some search as to whether any Ph.D Degrees have been awarded on the part of freedom struggle at Allahabad.

7. A fresh plan of the area be got prepared by the State and be produced in Court on the next date of hearing.

8. The Registrar General is directed to coordinate with the aforesaid Libraries and Museums for getting the aforesaid copies of the Gazetteer. The In-charge of the aforesaid Museums and Libraries are directed to assist in supplying the copies thereof, without any delay.

9. Adjourned to September 1, 2022.

(J.J. Munir, J.)

(Rajesh Bindal, C.J.)

Allahabad
16.08.2022
Deepak/NSC